

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/021/241/2021

HYDERABAD, this the 19th day of March, 2021

**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**



Chilla Kumar, S/o. Ch. Mallaiah,
Aged about 26 years,
Occ: Unemployee, Gr. 'C',
R/o. H.No.7-35, Dhammakapally Village,
Toopran Mandal, Medak District,
Telangana State.

...Applicant

(By Advocate :Sri Mohd. Wahed Ali Khan)

Vs.

1. Union of India rep. by its
Secretary of Ministry of Science & Technology,
New Delhi.
2. The Chief Executive Officer,
Nuclear Fuel Complex (NFC),
Department of Atomic Energy,
ECIL Post, Hyderabad – 500 062.
3. The Chief Administrative Officer,
Nuclear Fuel Complex (NFC),
Department of Atomic Energy,
ECIL Post, Hyderabad – 500 062.
4. The Personal Manager (Recruitment),
Nuclear Fuel Complex (NFC),
Department of Atomic Energy,
ECIL Post, Hyderabad – 500 062.
5. Savilla Pavan Kumar, Aged : Major,
Occ: Driver (New Selected Candidate),
Nuclear Fuel Complex, ECIL Post, Hyderabad.
6. Aireddy Promod Kumar, Aged: Major,
Occ: Driver (New Selected Candidate)
Nuclear Fuel Complex, ECIL Post, Hyderabad.

... Respondents

(By Advocate: Sri V. Vinod Kumar, Sr. CGSC)

ORAL ORDER
(As per Hon'ble Mr. Ashish Kalia, Judl. Member)



The applicant is aggrieved by the action of the respondents in not selecting him to the post of Driver (Ordinary Grade) in the existing vacancy under UR category. He got 68 marks in the examination conducted by the respondents and claims to be the meritorious candidate. He alleged that less meritorious candidates i.e. R-5 & R-6, who got 60 & 55 marks respectively have been illegally appointed by the respondents. Feeling aggrieved by this, he has filed representation on 24.10.2019. He has also approached the Hon'ble High Court by filing Writ Petition No.3609/2021. The same was dismissed as withdrawn.

2. Sri V. Vinod Kumar, learned Senior Standing Counsel put appearance and submitted at the bar that the applicant has not been selected because the marks obtained by him are below the cut-off mark prescribed by the respondents.
3. Be that as it may, the respondents are directed to pass a speaking order on the representation dated 24.10.2019 of the applicant within a period of 6 weeks from the date of receipt of this order. If the applicant is still aggrieved, he is at liberty to re-approach this Tribunal.
4. With the above direction, the O.A. is disposed of at the admission stage itself, without looking into the merits of the case.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

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